

DIVISION BENCH

ITEM NO.121

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.52/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KRM CONSTRUCTION INDIA PVT. LTD. & ANR. V/S ROC, KANPUR, UP.
UNDER SECTION	252 (3) COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta with Sh. Atul Awasthi, Advs. : *For the Petitioner*
Sh. Piyush Kesarwani, Proxy for : *For the RoC*
Sh. Shivendra Bahadur Singh, CGSC
Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt,*

ORDER

Ld. Counsels representing the parties are present.

1. According to the Ld. Counsel representing the Petitioner, the reason for strike off of the name of the company is for non-filing of INC-20A as stated at page no.14 of the petition.
2. As per the report of the ROC *vide* para nos.4 and 5, the reasons for striking off of the name of the company are however, stated to be non-filing of the annual returns since incorporation.
3. The Ld. Counsel representing the Petitioner states that according to his instructions, this is not the reason on which the name of the company was struck off. He therefore, seeks and is granted one week time to file rejoinder to the said averments relating to para nos.4 and 5 made in the report of the ROC, with an advance copy to be supplied to the other side.
4. Let the ROC also clarifies its stand in view of the averments made in para no.14 of the petition with respect to the striking off of the name of the company as being non-filing of the INC-20A.
5. The matter is adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**